

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

(14)

R.A. No. 199/97 in OA 1661/92

New Delhi this the 29 th. day of September, 1997

Hon'ble Shri S.R. Adige, Vice Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Naresh Chandra Garg,  
R/O III 291-A Nehru Nagar,  
Ghaziabad(UP)

... Applicant

Vs.

UOI and others

... Respondents

O R D E R (By Circulation)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The applicant in OA 1661/92 has filed this Review Application on the allegation made by him that there has been miscarriage of justice on account of non-hearing of the applicant and having regard to the error which is obvious and patent on the face of the judgment/records.

2. After careful perusal of the Review Application, it is apparent that what the Review applicant is trying to allege is that the decision in OA 1661/92 is erroneous. The Review applicant being aware of the limited scope and ambit of Order 47 Rule 1 CPC under which alone a review of a decision/order/judgement of the Tribunal is permissible, the applicant has averred that we have committed various errors in our judgment which is not correct. No errors<sup>Y</sup> apparent on the face of the record have been pointed out and it is settled position of law that the review application cannot be a remedy for seeking ~~the~~ the relief only because the applicant states that the decision is wrong and erroneous.

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We, therefore, do not find any sufficient grounds or justification to warrant review of the impugned judgement/ order dated 10-7-97. Review Application is accordingly rejected.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*  
( S.R. Adige )  
Vice Chairman (A)